

Notice Calling for suggestions, views, comments etc from WTO- SPS Committee members within a period of 60 days on the draft notification related to standards for Drinking water offered or sold through water vending machines.

F. No. 02-01/Enf-1/FSSAI-2012.- In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.3, in sub-regulation 2.3.14, for clause (17), the following clause shall be substituted, namely-

“(17) No person shall manufacture, sell or exhibit for sale packaged drinking water except under the Bureau of Indian Standards Certification Mark.

Provided that the requirement of Certification Mark of Bureau of Indian Standards shall not apply on the drinking water offered or sold through water vending machines.”